

CENTRAL ADMINISTRATIVE TRIBUNAL  
 ALLAHABAD BENCH  
 ALLAHABAD

ORIGINAL APPLICATION NUMBER 1138 OF 1996

TUESDAY, THIS THE 07th DAY OF SEPTEMBER, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.  
 HON'BLE MR. D. R. TIWARI, MEMBER (A)

Rajat Kumar Sanyal,  
 son of Shri P.K. Sanyal,  
 J.T.O. (Installation) Telephone Exchange,  
 Sanjay Palace, Agra.

.....Applicant

(By Advocate : Shri Y. K. Saxena)

V E R S U S

1. Union of India through Secretary, Department of Telecom Commission, Sanchar Bhawan, Ashok Road, New Delhi.
2. General Manager, Telecom Agra Telecom, District-Agra.
3. Telecom District Manager, Agra.
4. Shri R.C. Vaish, Senior General Manager Ahmedabad Telephones, Ram Nivas Building, Khanpur, Ahmedabad.

.....Respondents

(By Advocate : Shri D. S. Shukla)

O R D E R

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

List has been revised, none is present for the applicant.

Shri D. S. Shukla, learned counsel for the respondents is present.

Heard respondents counsel and perused the records.

2. By this O.A. filed under section 19 of Administrative Tribunals Act, 1985, the applicant has challenged the order

dated 30.09.1993 (Annexure-A) by which applicant was awarded punishment of stoppage of next increment for three years without affecting his future increment. In appeal, vide order dated 24.09.1996 (Annexure-B) punishment was reduced to one year without affecting his future increment. The charge against the applicant was that while working as J.T.O. under T.D.M. Agra during the period of December 1987 was appointed as Inquiring Authority vide A. E. Trunks, Agra Memo No.X\_1/Conf/KKV/85-86 dated 18.12.1987 to inquire into the charges framed against Shri K. K. Verma, under Rule-14 of CCS(CCA) Rules, 1965. However, the applicant failed to conduct the inquiry into the charges framed against the charged official Shri K. K. Verma within the stipulated period. Thus, he committed grave misconduct by wilfully delaying justice to the charged official.

3. The applicant filed his reply and denied the charge. The enquiry officer was appointed, who submitted his report on 12.07.1993. The charge against the applicant was found proved and a copy of the report was served on the applicant and <sup>he was</sup> given 10 days time to file his representation. He submitted his reply on 18.08.1993. The disciplinary authority agreed with the report after consideration of the representation and awarded punishment as stated above.

4. Considering the facts and circumstances, we do not find any good ground for interference by this Tribunal. The charge against the applicant has been proved. The punishment



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awarded is commensurate to the charge. The O.A. is dismissed being devoid of merit. No order as to costs.

*Dewan*  
Member (A)

*L*  
Vice-Chairman

shukla/-